Litigation (High Court) Section 'A'

Located in Lawyers Chambers, Delhi

High Court of Delhi

- 1. Dealing with Writ Petitions under Article 226 of the Constitution, Letter patent Appeals, S.C. A's under Article 134-A of the Constitution, arising therefrom.
- 2. Liaison work between various Ministries/Departments of the Government of India and Panel Counsels
- 3. Furnishing advice to various Department etc. on procedural aspects including limitation and form of appeals generally.
- 4. Engagement of ASG/Sr. Counsel/CGSC and Panel Counsel.
- 5. Arranging conference of Senior Counsel on Panel of High Court for settling pleadings, lines of arguments to be adopted etc.
- 6. Close liaison with various Departments/Counsel on receipt of Cause list received from the High Court.
- 7. Attendance in courts in connection with important matters and keeping watch on progress of such cases.
- 8. Scrutiny of bills received from the Counsel with reference to term of engagement before they are submitted to the Branch officers for certification.

Litigation (High Court) Section 'B'

- 1. Dealing with suits, Appeals and all other litigation work except Writ Petitions under Article 226 of the Constitution, LPA and SCA's there from.
- 2. Liaison work between various Ministries/ Departments of the Government of India and Panel Counsels.
- 3. Furnishing advice to various Departments etc, on procedural aspects including limitation and form of appeals generally.
- 4. Engagement of ASG/Sr. Counsel/CGSC and Panel Counsel.
- 5. Arranging conferences of Senior Counsel on panel of High Court, Supreme Court for settling pleadings, lines of arguments to be adopted etc.
- 6. Close liaison with various Departments/Counsel on receipt of cause list received from the High Court.
- 7. Attendance in courts in connection with important matters and keeping watch on progress of such cases.
- 8. Scrutiny of bills received from the Counsel with reference to term of engagement before they are submitted to the Branch Officer for certification.

Accounts work pertaining to Litigation (HC) Section.

- 1. Preparation of Budgetary Estimates, Revised Estimates of expenditure.
- 2. Furnishing of various Expenditure Returns to the Budget & Accounts and IF Section of the D/o Legal Affairs.
- 3. Maintenance of PAN data records of the Panel Counsel.
- 4. Issue and receipt of Mandate Form to the Panel Counsel and compilation of ECS related data thereof.
- Processing & submission of bills to PAO(LA) for e-payments/issue of cheques.
- 6. Online verification-cum-reconciliation of e-payment records of the Panel Counsel.
- 7. Receipt and recording of e-payment details/cheques received from PAO(LA). Issue of cheques to respective Panel Counsel after obtaining proper receipt.

- 8. Reconciliation of monthly expenditure figures with the expenditure statements received by PAO(LA).
- 9. Maintenance of following registers:
 - i. Fee Bill Register
 - ii. Cheques Register
 - iii. TDS Register
 - iv. Paid Fee Bills
 - v. Budget Re-appropriation records
 - vi Audit records
- 10. Filing of quarterly e-TDS returns and online verification & reconciliation of quarterly e-TDS returns data with Unit records
- 11. Filing of correction statements, as per requirements.
- 12. Issue of TDS certificates to the Panel Counsel
- 13. Arranging auditing and furnishing of accounting records and financial statements to the Audit Authorities.
- 14. Compilation of External and Internal Audit objections and furnishing requisite replies and records to obtain settlement thereof.